

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
RAJESH LANDMARK PROJECTS PRIVATE LIMITED OPERATING IN REAL ESTATE AT MUMBAI
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with Corporate Identity Number	Rajesh Landmark Projects Private Limited CIN: U70102MH2015PTC270497
2.	Address of the registered office	Registered & Principal Office: 139, Seksaria Chambers, 2nd Floor, N M Road, Fort Mumbai 400023
3.	URL of the website	https://rajeshlandmarkprojects.com
4.	Details of place where majority of fixed assets are located	CTS No. 1322/1, Corresponding to Survey No. 161, Village Versova, Juhu-Versova Link Road, Andheri West, Mumbai-400053 admeasuring about 7478.60 square meters
5.	Installed Capacity of place where majority of fixed assets are located	Not Applicable
6.	Quantity and value of main products/services sold in the last financial year	Not Applicable
7.	Number of employees/workmen	Awaiting a confirmation from the erstwhile management of the Corporate Debtor
8.	Further details including last available financial statements (with schedules) of two years, list of creditors, relevant dates for subsequent events of the process are available at:	Registered & Principal Office: 139, Seksaria Chambers, 2nd Floor, N M Road, Fort Mumbai 400023 OR https://rajeshlandmarkprojects.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	https://rajeshlandmarkprojects.com OR Details can be sought by emailing irprajeshlandmark@gmail.com
10.	Last date for receipt of expression of interest	17 March 2023
11.	Date of issue of provisional list of prospective resolution applicants	27 March 2023
12.	Last date for submission of objections to provisional list	01 April 2023
13.	Process email id to submit EOI	https://rajeshlandmarkprojects.com Email IDs: irprajeshlandmark@gmail.com

Note: The timelines specified above can be modified by the committee of creditors in its sole and absolute discretion, subject to the overall timelines prescribed under the Insolvency and Bankruptcy Code, 2016. Details of any such modification in timelines shall be duly notified to the prospective resolution applicants. For a detailed background regarding the history of the CIRP of the Corporate Debtor, please refer to the detailed Invitation for EOIs published with this Form-G available at the website of the Corporate Debtor <https://rajeshlandmarkprojects.com>

CA Manish Jaju
Resolution Professional for
Rajesh Landmark Projects Private Limited
IP Reg. No. IBBI/IPA-001/IP-P00034/2016-2017/10087
AFA :- AA1/10087/02/170124/105393
AFA valid upto 17th January 2024
Add: D-502, Neelkanth Business Park, Vidyavihar West, Mumbai 400086
Process specific Email Id: irprajeshlandmark@gmail.com
Regd. Email Id: mmjaju76@gmail.com

Date: 24 February 2023

Place: Mumbai